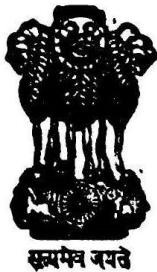


**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS  
(ENGLISH VERSION)**



**FIFTH LOK SABHA**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
(Fifth Lok Sabha)

SIXTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fifth Report.

2. The Committee met on the 11th August, 1976 for—

- I. Examination of the Constitution (Amendment) Bill, 1976 (Amendment of Seventh Schedule) by Dr. Kailas under rule 294(1)-(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A, etc.) by Shri D. K. Panda under clauses (b) and (c) of rule 294(1) of the Rules of Procedure

*Examination of the Constitution (Amendment) Bill, 1976 (Amendment of Seventh Schedule) by Dr. Kailas*

3. Dr. Kailas, the Member-in-charge of the Bill was invited to attend the sitting. He attended.

4. The Bill, with a view to bring improvement in public health, medical education and family planning, seeks to transfer these subjects from the State List of the Seventh Schedule of the Constitution to the Concurrent List.

5. After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A, etc.) by Shri D. K. Panda.*

6. Shri D. K. Panda, the Member-in-charge of the Bill was invited to attend the sitting. He did not attend.

7. After considering all aspects of the Bill, the Committee recommend that the Bill be placed in category 'B' and 2 hours be allotted for its discussion.

*Recommendations*

8. The Committee recommend that—

- (i) Dr. Kailas be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to the Bill by Shri D. K. Panda, as shown in paragraph 7 above, be agreed to by the House.

G. G. SWELL,  
Chairman.

NEW DELHI;

August 11, 1976  
Sravna 20, 1898 (Saka)

Committee on Private Members' Bills  
and Resolutions.

GMGIPND—1143 LS—Lino(NS)—12-8-76—580.